

- (2) A copy of the Cotton Control (Amendment) Order, 1973 (Hindi and English versions) published in Notification No. S. O. 428 in Gazette of India dated the 17th February, 1973 together with a corrigendum thereto published in Notification No. S. O. 3046 in Gazette of India dated the 27th October, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 [Placed in Library. See No. LT-6115-/73.]

NOTIFICATIONS UNDER MINES & MINERALS (REGULATION & DEVELOPMENT) ACT, 1957 AND REVIEW & ANNUAL REPORT OF HSL FOR 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA) : I beg to lay on the Table :—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957 :—
- (i) The Mining Leases (Modification of Terms) (Second Amendment) Rules, 1973, published in Notification No. G.S.R. 1195 in Gazette of India dated the 3rd November, 1973.
- (ii) The Mineral Concession (Sixth Amendment) Rules, 1973, published in Notification No. G.S.R. 1196 in Gazette of India dated the 3rd November, 1973.  
[Placed in Library. See No. LT-6116/73.]
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
- (i) Review by the Government on the working of the Hin-

dustan Steel Limited, Ranchi, for the year 1972-73.

- (ii) Annual Report of the Hindustan Steel Limited, Ranchi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6117/73]

INDIAN TELEGRAPH (3RD AMDT.) RULES

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAGANNATH PAHADIA) : I beg to lay on the Table a copy of the Indian Telegraph (Third Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 1312 in Gazette of India dated the 1st December, 1973, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-6118/73]

NOTIFICATION UNDER INDUSTRIES (DEVELOPMENT & REGULATION) ACT, 1951

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI PRANAB KUMAR MUKHERJEE) : I beg to lay on the Table a copy of Notification No. S.O. 523(E) (Hindi and English versions) published in Gazette of India dated the 27th September, 1973 regarding management of the Industrial undertaking known as the Muir Mills Limited, Kanpur, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.

[Placed in Library. See No. LT-6116/73]

STATEMENT RE : ASSURANCES GIVEN BY THE MINISTRIES

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARANAND) : I beg to lay on the

Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

#### FOURTH LOK SABHA

1. Statement No. XXXII	Fifth Session, 1968
2. Statement No. XXXII	Ninth Session, 1969
3. Statement No. XXXIV	Tenth Session, 1970
4. Statement No. XXII	Eleventh Session, 1970
5. Statement No. XXIV	Twelfth Session, 1970

#### FIFTH LOK SABHA

1. Statement No. XII	First Session, 1971
2. Statement No. XXVI	Second Session, 1971
3. Statement No. XVII	Third Session, 1971
4. Statement No. XVII	Fourth Session, 1972
5. Statement No. XI	Fifth Session, 1972
6. Statement No. IX	Sixth Session, 1972
7. Statement No. X	Seventh Session, 1973
8. Statement No. IV	Eighth Session, 1973
9. Statement No. I	Ninth Session, 1973

[Placed in Library. See No. LT 6120/73]

श्री मधु लिमये : आपके सामने कमेटी आन गवर्नमेंट एश्योरेंस की सातवीं रिपोर्ट 13 दिसम्बर को यहां रखी गई है। उस में से एक वाक्य मैं आपके सामने रखना चाहता हूँ :

"The Committee are of the view that there is no case for raising the maximum time-limit for implementation of an assurance from two to six months. They have, however, agreed that considering the steep rise in the incidence of assurances, a time-limit of three months as agreed to on experimental basis by the Committee on Government Assurances (1967-68) may finally be laid down for implementation of the assurances. The Committee feel that this period is more than adequate for implementing an assurance. If Government, however, foresaw any genuine difficulties in implementing assurances within the stipulated period of three months, such cases may be reported to the Committee for extension of the time-limit for implementing them."

मेरा एक प्रश्न मासुति शेररहॉलडजं के बारे में था कि इन लोगों के खिलाफ सी बी आई, रेवेन्यू इंटेलीजंस, डायरेक्टोरेट आफ एनफोर्समेंट आदि की कितनी जांच की कारवाइयां चल रही हैं, इनक्वायरीज पेंडिंग हैं। एक अगस्त को मैंने पहला प्रश्न दिया। मुझे जवाब मिला :

"Information is being collected and will be laid on the Table of the House."

उसके बाद मैं ने 21 नवम्बर को यही सवाल पूछा उस में भी यही कहा गया कि जानकारी इकट्ठा की जा रही है। आप गिन लें। अगस्त, सितंबर, अक्टूबर, 1 नवम्बर को तीन महीने पूरे हो गए। उसके बाद 1 दिसम्बर चार महीने पूरे हो गए। आज 21 तारीख है। साढ़े चार महीने से अधिक की अवधि हो गई है। कमेटी ने कहा है कि तीन महीने की मियाद दी गई है। कमेटी ने कहा है कि अगर कोई अड़चन है तो एश्योरेंसिस कमेटी के पास आना चाहिये

कि समय बढ़ा दोजिये। मैं जानना चाहता हूँ कि प्रधान मंत्री कोई पत्र ले कर क्या एग्जोरेंसि कमेटी के पास आई है? इसकी जानकारी मैं मंत्री महोदय से चाहता हूँ। रघुरमैया साहब और शंकरानन्द जी बैठे हुए हैं। यह नहीं होना चाहिए कि साधारण मंत्रियों के लिए एक कानून और प्रधान मंत्री के लिए दूसरा कानून।

SHRI S. M. BANERJEE (Kanpur): May I make a small submission? The hon. Minister has laid on the Table of the House fourteen statements showing action taken by Government on various assurances etc. given by them. You will remember, Sir, that a very solemn assurance had been given by Shri L. N. Mishra during the last loco-strike, but those assurances have not been implemented as yet. I would only request you to see that those assurances are properly implemented.

श्री मधु लिमये : कमेटी के निर्णय की अवहेलना सदन नेता ही करे तो यह बहुत गम्भीर मामला होता है। आपको इसके बारे में कुछ अपनी राय व्यक्त करनी चाहिये कि कमेटी के निर्णय का पालन हो।

SHRI SHYAMNANDAN MISHRA : I would like to make one brief submission. Certain assurances had been given by the hon. Minister of Petroleum and Chemicals with regard to the allocation of fertilisers to U.P. A fortnight has elapsed, but the assurance has not been fulfilled. The required information has not been laid on the Table of the House, and we are very particular that the statement must be laid on the Table of the House during the current session. Tomorrow, I am going to raise it under rule 377.

SHRI JYOTIRMOY BOSU : This was the matter that I brought to your notice five minutes ago. On 28th November, when the half-an-hour discussion was raised by me, the Chairman had directed the hon. Minister of State in the Ministry of Petroleum and Chemicals to collect two specific pieces of information and lay them on the Table of the House as early as possible. The hon. Minister had agreed, and if I remember aright, he said that everything would be done immediately. So far, I have sent four reminders to the Lok Sabha Secretariat. . .

SHRI SHYAMNANDAN MISHRA : I have also sent reminders through the Lok Sabha Secretariat.

SHRI JYOTIRMOY BOSU : . . . and your Secretariat can enlighten you, Sir, on this matter, and the hon. Minister has decided not to give the information to the House. The hon. Minister is here, and he may say what he wants.

MR. DEPUTY-SPEAKER : I think with regard to individual assurances it will be too much to expect the hon. Ministers to come forward now and to try to answer the questions.

SHRI JYOTIRMOY BOSU : He is anxious.

MR. DEPUTY-SPEAKER : Even if he is anxious, I would not allow it because that will be violating the order of the House.

SHRI JYOTIRMOY BOSU : You could be so unkind as that.

MR. DEPUTY-SPEAKER : It is not that. I am concerned with order. I cannot be the cause or fountainhead of disorder here. If I am the cause or fountainhead of disorder, I have no business to be here.

However, since certain statements have been made by hon. Members drawing special attention to certain assurances, I expect the Government to take note of them.

SHRI S. M. BANERJEE : The railway strike is a very. . .

MR. DEPUTY-SPEAKER : Can I get an assurance from you, Mr. Banerjee that when I am on my legs, you will listen to me? This much I want. I do not want anything more.

Shri Madhu Limaye has brought a rather relevant point of a general nature that certain assurances have been given—he has quoted a certain period, three, four or five months; I do not remember—and each time it is being said that the information is being collected. I think this is rather stretching it too far. Once an assurance is given to the House, it cannot be indefinitely put off in that way. That is the only thing I would like to say.

SHRI JYOTIRMOY BOSU : Even if it involves the Prime Minister.